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**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-05/2018/ 5737 /A

From :- Shri S. Choudhury,  
Deputy Registrar (Admn.I)),  
Gauhati High Court,  
Guwahati.

To, ✓ The District & Sessions Judge  
Golaghat

Dated Guwahati, the 29<sup>th</sup> September, 2018.

Sub:- **Permission to avail LTC.**

Ref:- Your letter NoDJ(G) 7304/2018 DTD. 26.09.2018

Sir,

With reference to the above, I am directed to inform you that Smti Panchali Shyam, Addl. Chief Judicial Magistrate, Golaghat, has been accorded permission to avail LTC for the standard block period of 2014-2017 (by way of carrying forward) alone, not with her parents w.e.f. 15.10.2018 to 24.10.2018, to visit Pahalgam (Jammu & Kashmir) via New Delhi and back, by the shortest possible route, as per existing Rules.

Smti Shyam, may be informed accordingly.

Yours faithfully,

  
29/9/2018  
**DEPUTY REGISTRAR (ADMN.-I)**

B.w

Memo NO. HC.VII-05/2018/5738-5740 /A, dated- 29/9/18  
Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
- ✓ 2. Smti Panchali Shyam, Addl. Chief Judicial Magistrate, Golaghat, for information.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.

Self

**DEPUTY REGISTRAR (ADMN.-I)**